

Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs
Civil Secretariat, Srinagar

Notification,
Srinagar, 14th August, 2025

S.O. 215 .-In exercise of the powers conferred by the proviso to article 309 read with article 233 of the Constitution of India, the Lieutenant Governor, Union Territory of Jammu and Kashmir is pleased to make the following amendments to the Jammu and Kashmir Higher Judicial Service Rules, 2009, namely:-

1. In rule 2, after clause (d), the following clause shall be inserted; namely:-

“(da) **‘Person with Benchmark Disability’** shall have the same meaning as defined under section 2(r) of the Rights of Persons with Disabilities Act, 2016”.

2. In rule 5, in sub rule (2), for clause (c), the following clause shall be substituted; namely.-

“(c). must have attained the age of thirty five years and not above the age of forty five years (relaxable in case of candidates belonging to Scheduled Castes, Scheduled Tribes, Persons with Benchmark Disability (PwBD) or Other Backward Classes by two years as on the date of receipt of the applications).”

3. In rule 8,--

(i). in clause (ii), for proviso thereto, the following proviso shall be substituted namely.-

“ Provided that the Schedule Caste/Scheduled Tribe and Persons with Benchmark Disability (PwBD), candidates who obtain 45% or more marks in the written examination shall be eligible for viva-voce examination.”

(ii). for clause (iii), the following clause shall be substituted; namely.-




" (iii). The candidate has to obtain 50% marks out of 40 marks earmarked for viva-voce:

Provided that in case of Scheduled Caste, Scheduled Tribe and Persons with Benchmark Disability (PwBD), the candidate has to obtain 45% marks out of 40 marks reserved for viva-voce."

By order of Lieutenant Governor.

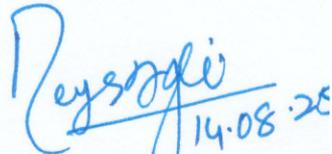
**Sd/-
(Achal Sethi)
Secretary to Government**

No: LAW-SL/42/2025-10

Dated:14-08-2025.

Copy to the:

1. Principal Secretary to Government, Home Department.
2. Principal Secretary to lieutenant Governor, J&K, Srinagar.
3. Joint Secretary (J&K), Ministry of Home Affairs, Government of India, New Delhi.
4. Commissioner Secretary to Government, General Administration Department.
5. Registrar General, High Court, of Jammu and Kashmir and Ladakh, at Jammu.
6. Secretary, Law and Justice, Union Territory of Ladakh.
7. Director, Archaeology, Archives and Museums, J&K, Jammu.
8. General Manager, Government Press, Srinagar for publication in an extraordinary issue of Government Gazette.
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11. I/C Website, Department of Law, Justice & PA.
12. S.O Section, Department of LJ&PA (w. 7. s.c).
13. Concerned file.


(Reyaz Ali Bhat)
Deputy Legal Remembrancer